

Central Administrative Tribunal  
Madras Bench

OA 310/01389/2018

Dated Monday the 15<sup>th</sup> day of October Two Thousand Eighteen

P R E S E N T

Hon'ble Shri. T. Jacob, Member (A)

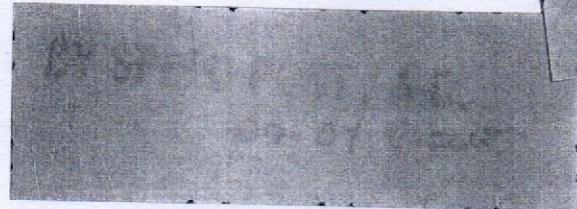
D. Thiruveeswaran  
L 13 A, Sarvamangala Colony  
Ashok Nagar, Chennai 600 083.

... Party – in - Person

Vs.

The Union of India represented by  
The Secretary Dept. of Telecommunications  
Ministry of Communications & Information Technology  
New Delhi.

.. Respondent



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## ORAL ORDER

Pronounced by Hon'ble Mr. T. Jacob, Member(A)

Heard. The applicant has filed this OA seeking the following relief:

“To set aside the impugned order Pr CCA/TN/PEN/CDA/Pre-2016/2017 DT. 27.12.17 issued by the Pr CCA, Tamilnadu and also direct withdrawal of the recovery instructions sent to the bank”

2. It is submitted that the applicant had made a representation on 13.03.2018 and sent reminder on 16.08.2018 which are still pending for consideration. The applicant would submit that he will be satisfied if the respondents are directed to consider the representation and pass a reasoned and speaking order within a time limit stipulated by the Tribunal.
3. In view of the limited prayer and without going into the substantive merits of the matter, respondents are directed to consider representation dated 13.03.2018 (Annexure A3) and reminder dt. 16.08.2018 (Annexure A4) and pass a detailed and reasoned order in accordance with law within a period of two months from the date of receipt of a copy of this order.
4. OA is disposed of at the admission stage.